

Title: Need to frame rules under the Indecent Representation of Women(Prohibition) Act, 1986 with a view to revert their indecent representation in publications - Laid.

SHRI ANADI SAHU (BERHAMPUR,ORISSA) : The Indecent Representation of Women (Prohibition) Act was passed by the Parliament in the year 1986. The purpose of this enactment was to prohibit indecent representation of women through advertisements, publications, writings, paintings, figures etc.

A large number of indecent photographs and paintings are appearing in the newspapers and magazines with lewd details. There is necessity of seizure of these indecent materials before and after publication. Section 5 of the Act authorizes entry, search and seizure. However, this Section is governed by Section 10 of the Act. The Central Government is required under Section 10 of the Act to prescribe rules for this purpose. This has not been done.

Government of India may take steps to frame rules with a view to prevent indecent publications that corrupt the minds of the young persons and goes against the established moral fibre of the society.